

फा.स. QA-1/1/2023 FSSAI HQ
Food Safety and Standards Authority of India
भारतीय खाद्य सुरक्षा और मानक प्राधिकरण
(A Statutory Authority established under the Food Safety and Standards Act,
2006)
(खाद्य सुरक्षा एवं मानक अधिनियम, 2006 के तहत स्थापित एक वैधानिक प्राधिकरण) (Quality Assurance Division)
(गुणवत्ता आश्वासन प्रभाग)
FDA Bhawan, Kotla Road, New Delhi-110002
एफडीएभवन, कोटलारोड, नई दिल्ली-110002

Dated 16th Aug, 2024

Advisory/ सलाह

Sub : Sensitization of Food Testing Laboratories mapped on FICS portal- reg.

It has been observed that Food Testing Laboratories mapped on FICS portal for testing of import samples have been making inadvertent mistakes while uploading test reports of the import samples on FICS portal which is creating unnecessary hindrances in the clearance of import consignments. In this regard, the laboratories mapped on FICS portal are directed to pay due diligence on the following -

- (i) The sample shall be tested and the test reports shall be generated and uploaded on FICS portal within 5 days as stipulated under Regulation 9 sub-regulation 12 of Food Safety and Standards (Import) Regulations, 2017.
- (ii) The entries such as test parameters, food product category, FSSR regulation, FSSR limits, result string, units etc. shall be verified before final submission of test reports on FICS portal. The test result i.e. "**Pass/Fail**" status shall be verified with the test report uploaded on FICS portal of the relevant sample.
- (iii) Before final submission of the test report, it shall be ensured that the wrong test report is not uploaded and the test report uploaded is of the respective sample.
- (iv) Test reports shall be uploaded in **FORM-2** on FICS portal as per Food Safety and Standards (Import) Regulation, 2017 with NABL symbol.
- (v) The samples which are not covered under the NABL scope of accreditation of the laboratory shall not be accepted.
- (vi) Only the validated and accredited methods shall be adopted for testing of food samples by the laboratory.
- (vii) The test report should be signed by a food analyst duly appointed as per the requirement of Rule 2.1.4 (1) of the Food Safety and Standards Rules, 2011.
- (viii) In case of any delay/incompletion of testing of the import samples, the laboratory shall inform it to the Authorized Officer as mentioned under Regulation 9 sub-regulation 13 of Food Safety and Standards (Import) Regulations, 2017.

This issues with the approval of Competent Authority.

यह सक्षम प्राधिकारी के अनुमोदन से जारी किया जाता है।

स्वीटी बेहेरा

निदेशक, क्यूए प्रभाग
Sweety Behera

Director, QA Division

To,
All laboratories mapped on FICS portal.

Copy for information (though e mail) to

1. Director, Imports, FSSAI
2. IT Division, FSSAI to upload in FSSAI site